

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4386
ANSWERED ON:26.08.2004
GAS PIPELINE FROM AP TO MAHARASHTRA
Mandlik Shri Sadashivrao Dadoba

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Chairman of Reliance Industry has requested the Government for securing the rights to implement the 1400 km. gas pipeline from Andhra Pradesh to Maharashtra;
- (b) if so, the details thereof;
- (c) whether GAIL has full right as State utility firm to lay all inter-State pipelines;
- (d) if so, the details in this regard; and
- (e) the steps taken by the government to ensure that the laying of cross country pipelines may remain in the hands of Government agencies?

Answer

MINISTER OF PETROLEUM & NATURAL GAS & PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

- (a) & (b): M/s Reliance Industries Limited have requested for early issuance of notifications for Acquisition of Right of User in Land (ARUL) under the Petroleum and Mineral Pipelines (P&MP) Act, 1962 for laying their Kakinada - Hyderabad - Uran natural gas pipeline.
- (c): At present, any entity including GAIL can apply to Government for Acquisition of Right of Use for laying natural gas transmission pipelines. 100% Foreign Direct Investment (FDI) is also permissible with prior Government approval.
- (d) & (e): Do not arise.